

IN THE NATIONAL COMPANY LAW TRIBUNAL

KOLKATA BENCH

BENCH-II

C.P.(IB) No. 414/KB/2018

**DAILY ORDER**

**Gaurav Sharma Vs. Sahara India Commercial Corporation Ltd.**

**Under Section 9 IBC**

Coram : Mr. Madan B Gosavi, Member(Judicial)

For the Operational Creditor :

1. Mr. SK Tiwari, Advocate
2. Mr. M.S. Tiwari, Advocate

For the Corporate Debtor :

1. Rajshree Kajaria, Advocate

Date of Order : 20-08-2018

**CORRIGENDUM TO DAILY ORDER DATED 06-08-2018**

1. In the Daily Order dated 06-08-2018 in CP(IB) No. 414/KB/2018, typographical errors have been noticed.

2. Accordingly daily Order dated 06-08-2018 passed by this Tribunal in CP No. 414/KB/2018 stands rectified as follows :

The last paragraph stands deleted.

The above rectification of the order dated 06-08-2018 has been made in terms of the power conferred upon the Tribunal under Rule 154 of the NCLT Rules, 2016.

Accordingly, the daily order dated 06-08-2018, in the matter, stands rectified as above and this order shall form integral part of the daily order dated 06-08-2018.

The amended order shall be uploaded immediately and one copy of the order may also be kept in the file.

Urgent copy of this order be supplied to the party.

Signed on 20<sup>th</sup> August, 2018



(Madan B Gosavi)  
Member(Judicial)

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BENCH-II

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.(IB) No. 414/KB/2018

Present: Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 6<sup>TH</sup>AUGUST, 2018, 10:30 A.M

Name of the Company		Gaurav Sharma -Vs- Sahara India Commercial Corporation Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

01.	S.K.TIWARI	}	operational creditor	Lalul Jha 6/8/18
02.	M.S.TIWARI			

*Rajesh Kojari Adv } for CS*

*Rajesh  
08/08/18*

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Sahara India Commercial Corporation Ltd.

O R D E R

The Ld. Counsel for the Operational Creditor appeared. The Ld. Counsel for the Corporate Debtor also appeared.

The Ld. Counsels appeared for the Parties submitted that although the matter is posted for today but in the daily order dated 05-06-2018 it has been wrongly typed as 26-08-2018.

The Ld. Counsel for the Operational /creditor pointed out that the Affidavit-in-reply has not been filed by the Corporate Debtor in spite of giving him sufficient opportunities. The Corporate Debtor is directed to file the Affidavit-n-reply within two weeks by serving copies to the Operational Creditor and the Operational Creditor to file the rejoinder, if any, within seven days thereafter.

The matter to come up for further consideration on 07-09-2018.

The CA(IB) No. 584/KB/2018 and CA(IB) No.713/KB/2018 and one more Application which the Ld. Counsel for the Serious Fraud Investigation Officer is going to file are adjourned for further consideration on 07-09-2018.

Sd

(MADAN B GOSAVI)  
MEMBER(JUDICIAL)